

ITEM NO.6 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 357/2021

NEELAM KANOJIA Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)

(FOR ADMISSION and IA No.105804/2021-EXEMPTION FROM FILING O.T. and
IA No.105803/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 07-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Pai Amit, AOR
Mr. Sandeep Grover, Adv.
Ms. Vara Gaur, Adv.
Mr. Tarang Agarwal, Adv.

For Respondent(s) Mr. R.S. Suri, ASG
Ms. Priyanka Das, Adv.
Ms. Vimla Sinha, Adv.
Ms. Swarupma Chatturvedi, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Vinod Diwakar, AAG
Mr. Abhishek Vikram, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel for the parties and in
the backdrop of the manner in which the matter had
proceeded before this Court without recording any finding

on the factum of nature of investigation done by Gorakhpur Police, State of Uttar Pradesh, we deem it appropriate, in the interest of justice, to forthwith transfer the investigation of FIR No. 125 of 2021 dated 08.07.2021 registered at Belipar Police Station at Gorakhpur, Uttar Pradesh to Malviya Nagar Police Station, New Delhi.

The investigation of the case shall be carried forward by the Malviya Nagar Police with immediate effect and they must take all necessary steps as required to protect the minor girl from being exposed to any untoward situation, who has been presently lodged at Butterfly Child Home, Jaunapur, Delhi.

The In-charge of Gorakhpur Police Station shall immediately handover all the relevant original records collated by the said police station during the investigation to the In-charge of the Malviya Nagar Police Station, New Delhi.

Since the minor girl is not represented before us through counsel, we deem it appropriate to nominate Mr. K.V. Viswanathan, learned senior counsel, to be assisted by advocate-on-record of his choice.

The registry to furnish complete set of paperbook to

him by tomorrow, i.e. 08.09.2021.

List the matter on 14.09.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)